

Bench No. I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.157/2015

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> July, 2017, 10.30 A.M

Name of the Company		Sushil Kumar Ganeriwala & Anr. -Versus- Bengal Brahmaputra Realty Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS SANJAY KUMAR GUPTA  
Practising G. Secretary

Petitioners

*[Signature]*  
13/07/2017

1. Adv Ratnanku Banerjee, Sr Adv  
2. Swapna Choudhary, Adv  
3. CS Mohan Ran Goeike, Res

Respondents

*[Signature]*  
13/7/17

ORDER

Ld. Pr. CS for the petitioner and the Ld. Counsels for the respondents are present.

Ld. Pr. CS informed that these cases are interconnected and in 5 cases respondents have filed their reply, wherein he has to submit rejoinder, and in 6th case he has received reply only yesterday. In the circumstances he needs 2 weeks' time to file rejoinder. Prayer is

allowed. Petitioner is allowed to file the rejoinder in all the 6 cases within 2 weeks.

List the matter on **28/08/2017** for arguments from petitioner's side, on **29/08/2017** for arguments from respondents' side and on **30/08/2017** for reply arguments.

(Vijai Pratap Singh)  
Member (J)